

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
QUESTION NO 30.11.2009
ANSWERED ON
PROGRAMMES OF PRIVATE CHANNELS .

142

Shri Mohd. Ali Khan

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :-

- (a) whether Government has no control on the private channels to stop the obscenity in programmes, especially in those telecast during the day time;
- (b) if so, the reasons therefore; and (
- (c) the code to be implemented for private channels in future?

ANSWER

THE MINISTER OF INFORMATION & BROADCASTING

(SMT AMBIKA SONI)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PART (a) TO (c) OF THE RAJYA SABHA STARRED QUESTION NO. 142 FOR ANSWER ON 30.11.2009

(a) to (c) The Government exercises control over private channels with respect to the telecast of content as per the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. This Ministry has also constituted an Inter Ministerial Committee to look into specific complaints or to take suo-motu cognizance against the violation of the Programme and Advertising Codes. Action is taken as per the provisions of the Cable Act whenever any specific violation is found.

The Government had also constituted a Committee for reviewing the existing Programme and Advertising Codes. The Committee has submitted its report which is available for wider public consultation on the website of this Ministry www.mib.gov.in under the heading 'Code and Guidelines' sub-heading 'Self-Regulation Guidelines 2008'. Structured discussion in this regard is in progress.